

SHRI M. C. SHAH: That is the responsibility of the U.P. Government. I have no information. I only know that the investigation is being carried on.

LICENSED INSURANCE AGENTS

*191. SHRI B. K. MUKERJEE: Will the Minister for FINANCE be pleased to state:

(a) what was the number of licensed insurance agents in India in 1952 and the number of applications for licence rejected during that year;

(b) the amount received by Government as licence fees from these agents in 1952; and

(c) whether Government propose to nationalize life insurance of any other type of insurance in India?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) (i) 2,46,086;

(ii) 236.

(b) Rs. 3,64,193.

(c) The Government have no such proposal in mind at present.

SHRI V. K. DHAGE: Has any representation been made to Government that insurance be nationalised?

SHRI M. C. SHAH: We have got no representation with us.

SHRI R. P. N. SINHA: Are the Government aware that sometimes, more often than not, the insurance agents prove to be a nuisance to the society?

SHRI M. C. SHAH : Under the Insurance Act, as amended in 1950, Government have very wide control. There is a Executive Committee and a code of conduct has been framed to deal with all these malpractices and misconduct.

SHRI C. G. K. REDDY: He is talking about nuisance, not malpractices.

192. \|-The *questioner* (Shri B. V. Kakkilaya) was absent.]

SEARCH OF A DELEGATE TO VIENNA PEACE CONGRESS

◆194. SHRI B. RATH: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that the baggage of Shri P. C Joshi, a delegate to Vienna Peace Congress, was searched by the Customs Police on his arrival at Bombay airport; if so, what articles, if any, were seized; and.

(b) what were the reasons for this; search and seizure?

THE MINISTER FOR REVENUE AND-EXPENDITURE (SHRI MAHAVIR TYAGI) : (a) The baggage of Shri Joshi. was searched by the Customs Officers-at Bombay and some documents suspected to be objectionable under the-Press (Objectionable Matter) Act, 1951, were detained.

(b) It is a part of the responsibilities of customs officers to examine baggage of passengers to ensure that it does not contain dutiable articles-which had not been declared or other articles the import of which into India, is contrary to law. Such action is-taken by customs officers either on their own initiative or on the basis of information received by them. In the present instance, the customs officers at Bombay received reliable information that the baggage of Shri Joshi might contain literature offending: against the Press (Objectionable Matter) Act, 1951. As the documents were suspected to be objectionable, ac-rion was taken as authorised under section 12 of that Act.

SHRI G. RAJAGOPALAN: Is the Minister aware that such literature-would have contained matter relating; to the organisation of 'guerilla warfare' in this country?

SHRI MAHAVIR TYAGI: Sir. at: the request of Mr. Joshi himself the Customs authorities permitted him to-seal the packet and he put his own; seal so that at the time of the examination of the baggage this packet may not be examined by the Customs